

THE INCOME TAX APPELLATE TRIBUNAL  
“E” Bench, Mumbai  
Shri Shamim Yahya (AM) & Shri Kavitha Rajgopal (JM)

I.T.A. No. 724/Mum/2020 (A.Y. 2009-10)

Tata Steel Limited Bombay House 24, Homi Mody Street Fort, Mumbai-400 001.  PAN : AA ACT2803M (Appellant)	Vs.	PCIT-2 Aayakar Bhavan 5 <sup>th</sup> Floor Room No. 344 M.K. Road Mumbai-400 020. (Respondent)
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Assessee by	Ms. Jasmin Amalsadvala
Department by	Shri Amol Kirtane
Date of Hearing	17.02.2022
Date of Pronouncement	12.04.2022

ORDER

This appeal by the assessee is directed against the order of learned PCIT dated 31.12.2019 pertains to A.Y. 2009-10.

2. The grounds of appeal read as under :

“The learned Principal Commissioner of Income Tax (Id PCIT) erred in revising purportedly under section 263, the assessment order under section 143(3) r.w.s. 144C(13) of the I.T. Act, 1961 of the learned Assessing Officer.”

3. At the outset in this case learned Counsel of the assessee submitted that the assessee seeks to withdraw the appeal. Learned Departmental Representative did not have any objection to this proposition.

4. In the result this appeal is dismissed as withdrawn.

Order pronounced in the open court on 12.04.2022.

Sd/-  
(KAVITHA RAJGOPAL)  
JUDICIAL MEMBER

Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER

Mumbai; Dated : 12/04/2022

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

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BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai